IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

C. A. 612/92

LUCKNOW

DR. S.K. Tandon

Petitioner

Shri Umesh Chandra, Advocate with Shri T.N. Gupta, Advocate

for petitioner

I.T.R.C.Lucknow & others

Respondents

Shri A.K. Chaturvedi, Advocate

for Respondents.

HON.MR. JUSTICE R.K. VARMA, V.C.

HON. MR. V.K. SETH, ADMN, MEMBER

(By Hon.Mr. Justice R.K. Varma, V.C.)
By this petition filed under section 19 of

Administrative Tribuals Act, 1985, the petitioner has sought a direction respondents to make payment of the expenses incured by the petitioner with regard to his deputation proposal for participating in International Conference, and for quashing the order of approval of deputatios, as informed on 26.9.92 and 13.9.91, and further directions restraining enquiry officer respondent No. 4 from proceeding with the enquiry into the charge's against the petitioner who has not committed any misconduct so as to invoke disciplinary proceedings against him. The facts giving rise to this petition, briefly stated, are as follows. In May, 1971, the petitioner possessing qualification of M.Sc., Ph.D, joined Scientist in the Industrial Centre(ITRC), Toxological Research Lucknow respondent No. 1, which is a unit of Council of Scientific and Industrial Research (C.S.I.R.), New Delhi, respondent No. 2, a Society registered under the Societies Registration Act, having its

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Memorandum of Association known as Memorandum of Association of Council of Scientific and Industrial Research. The petitioner had good research career and got promotions as Scientst E-I with effect from February 1, 1981 and subsequently became Scientist E-II with effect from February, 1987. It is averred by the petitioner and not denied by the respondents that on account of distinguished work in the field of Chemical Toxicology the petitioner is being invited by different Scientific organisations of the world to attend the International Conferences and Seminars.

The Memorandum of Association of the Society C.S.I.R., states the objective of the Society in para 2 of its Memorandum of Association and in para 2 B thereof objective of Council is stated to be Scientific and Industrial applied Research national importance and its major activities aim at research and development projects of national priority in the field of Science and Technology and the basic scientific research and Industrial /applied research and development progress and from the view points of future advancement of technology in consonance with national priorities etc. etc. One of the major activities of the Council, as stated in class hh of para 2 of the Memorandum is the arangement | with Scientific agencies and institutions for exchange of scientists, study tours, training in specialised areas of Science and Technology, taking joint projects, providing technical assistance in the establishment of scientific institutions and for other matters consistent with the aims and ob-jects

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the society.Para 77 of the memorandum Association of the Society empowers its governing body in order to carry out the objects of the society, to institute schollarship the fellowships, sponsor and finance deputations within the country and abroad, grants in aid, establish research schemes and projects and special research centres in its own establishments or in research institutions, Universities, technical technological colleges with industrial establishments. para 78 of Memo of Association provides that the terms and conditions governing the activities shall be laid down by the Governing body and it shall be within its power to amend or repeal any of these terms and conditions.

4. From the provisions made in Memorandum of Association of Society considerable emphasis is laid on promotion of research and development in the field of Science and Technology, spnosoring and fin -ancing the deputation within the country and abroad. Accordingly, the guidelines for visits abroad of C.S.I.R. Scientists as revised, have been published in February, 1987. Para 1.4 of the said revised guidelines provide for deputation abroad for participating in International conference. The provisions for participation in International conferences is reproduced hereunder:

"1.4 PARTICIPATION IN INTERNATIONAL CONFERENCES:

1.411 Proposals for participation in International Conferences and meetings of International, Scientific Organisations will normally be considered where half of the expenditure is met by the organisers of the conferences and/or National sponsors and CSIR has only to meet the rest of the

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expenses. Evidence should be provided to indicate that the conference is indeed sponsored by the recognised academic, professional bodies of research societies.

- 1.4.2 INSA is the national adhering body to ICSU. The Government provides funds to INSA TO enable it to sponsor Indian delegations to ICSU and its various scientific unions e.g. IUPAC, IUPAP, URSI, IUGG, COSPAR. In case any CSIR Scientist proposes to attend any of the ICSU meetings or ICSU sponsored conferences he should first apply to INSA should his name be included in the national delegation, he should apply to C.S.I.R. alongwith a letter of supprot from INSA."
- 1.4.3 For non-ICSU conferences also, INSA and other agencies like DST, COSTED (ICSU) and some state Government provide partial support for participation in conferences. To help cover these under the guidelines, CSIR scientists should apply to these organisations also for partial support, and in case they are successful, they should then approach CSIR for the balance of T.A./D.A. required for participation.
- 1.4.4 CSIR directors will be authorised to give an undertaking to DST/INSA that in case 50% expenses are met by them, the CSIR will meet the balance.
- 1.4.5 However, in case the participation of a scientist is in the national interest, or the laboratory concerned has achieved a measure of the competence which has tobe made known to the other participants, or in case the laboratory is embarking on specialised areas, assigned to it for building up competence, proposal may be for building competence, the proposal may be considered on justification merit, on the basis of submitted. For senior scientists, submission or acceptance of a paper for a conference would normally not be enough justification for sponsoring participation, request would merit consideration he has been invited if perform important functions, e.g. as member of an international organising committee of the congress/conference, as Chairman of any session, or for delivering a key note address or lead LECTURE. The CSIR could insuch cases consider total funding once in 3 years.
- 5. In the year 1991, the petitioner was invited to attend the 8th International Conference on "Heavy Metals" in the environment at Edinburgh,

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U.K. from September 16th to 20th, 1991 and to the international symposium on "cadmium in the human environment, Toxicology and carcinogenicity" at Gargnano, Italy from September 25th to 27th, 1991.

As required, under para 1.4 1 of C.S.I.R. 6. quidelines for visits abroad of C.S.I.R. Scientists, 1987, the petitioner submitted the deputation proposal on 3.9.91 for participation in both International conferences the with the evidence that the conferences are indeed sponsored by the recognised academic professional bodies and research society. In the deputation proposal dated 3.9.91 the petitioner indicated that for participation in both conferences, the total expenses which were expected to be incurred, 70,551.00 out of which amounted to Rs 46,676.00 from petitioner could manage Rs organisers of the conferences and the national sponsors i.e. the State of U.P. The balance of expenses amounting to Rs 23,875.00 were required to be paid by the respondents and it was thus, clear that 66% of the total expenditure was managed by the petitioner from organisers of the conferences National sponsors and the balance of only was to be paid by the respondents.

As per para 1.4.1 of the guidelines, visits abroad of C.S.I.R. scientists 1987, it has been provided that the proposals forparticipation international conferences and meetings Scientific International organisations will half considered, where ofthe normally be

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by the organisers of expenditure is met the conferences and/or national sponsors and CSIR has only to meet the rest of the expenses. Accordingly, the approval proposal for participation of petitioner which had been recommended by the Director, I.T.R.C. was normally expected to be approved by the CSIR and the petitioner would have been paid the balance of 34% of total expenditure, but the petitioner received a copy of the CSIR telegram in which it had been informed that the proposal for petitoner's deputation to U.K. and Italy had not be mapproved.

The petitioner then personally visited CSIR and had discussed with Mr. K.N. Jauhari, Head, International Scientific Collaboration and also Mr. S.N. Rai, Under Secretary, who informed himthat due to foreign exchange crisis, his deputation could submitted the letter(document No. 5 annexed to the counter) to the Director, I.T.R.C. informing that the petitioner had received travel amount to Rs 20,955.00 and only a sum of Rs 4,956/was required to be paid to him for meeting foreign travel expenditure. The petitioner also informed in the said letter addressed to the Director that for prsenting papers in the conferences to be held at Italy he did not need financial support andthat only for one conferences to be held at U.K., he needed £ 227 for payment of registration fee and accommodation charges, which money the petitioner undertook to manage from his own source. Having solved the difficulty of financing the thus, foreign exchange which was to be the avowed cause

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for not according approval to the deputation to the confefences, the petitioner made prayer in the said letter to the Director (Document No. 5 filed with Coutner reply of the respondents) that necessary permission may be given to him for presenting his papers in the above two conferences and he may be treated as on duty or granted leave from September 16th to 27th 1991.

- 9. In anticipation of the necessary approval/
 permission and the payment of the balance
 expenditure, the petitioner proceeded to atend the
 conference, after giving another letter dated
 September 13,1991 to the Director, ITRC (document
 No. 7 filed with the Counter reply of the
 respondents) informing that he was giving up his
 claim for foreign exchange involved in the trip and
 requested that the deputation may be sanctioned
 without anyforeign exchange component which he
 proposed to meet himself.
- 10. After his return from conferences the petitioner made various representation for payment of thebalance expenses payable to him, but he did not receive any payment and on the contrary the respondents proceeded to level charges against the petitioner for his attending the conferences without approval/permission of the CSIR.

11.Apparently, the Director, I.T.R.C. does not seem to have placed before the CSIR fact that the difficulty of providing foreign exchange to the petitioner by the CSIR had been overcome by the petitioner undertaking to meet the same and the

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letters document 5 and document 7 to that effect do not appear to have been submitted to the C.S.I.R. for according sanction to the deputation of the petitioner to the conferences, where he ws going to participate.

In the counter reply of the respondents it 12. has not been alleged by the respondents that the petitioner's proposal for deputation was in any manner defective so as to to be rejected on the ground of such defect. The only consideration for not according approval which the petitioner himself gathered from the authoriteds of the CSIR was the difficulty of foreign exchange, for which the petitioner had found the solution and had intimated acordingly for the Director purposes obtaining sanction for the petitioner's deputation the conferences where he was going to participate.

however, limited to the objection raised against the petitioner for having proceeded without approval of his deputation. Therefore, the crux of the matter is that the petitioner's prayer for sanction/approval of thepropsal for his deputation to the conference after he had offered solution to the problem of grant of foreign exchange to him by the CBIR, ought to have been placed before the C.D.I.R. for their consideration and it was not right for the Director I.T.R... to take the stand that the C.B.I:R had irregocably refused sunction to the proposal for petitioner's deputation.

The entire contention in the counter

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14. In view of the fact that the difficulty of providing foreign exchange was presumably the around for not granting approval to he proposed deputation of the petitioner by the C.S.I.A. in the first instance, the nonsubmission of the case of the petitioner by the Director I.T.R.J. before the J.J.T. for reconsidering approval of the petitioner's deputation to the conference in the new circumstance of foreign exchange difficulty having been overcome by the petitioner himself, appears to us to be the material omission, because of which it would not be justified to blame the petitioner having committed any act of indiscipline in proceeding for the conference without prior approval/permission.

It would be legicinate to assume that functioning of a body complitted to development of Scientific Research and Technology like C.D. T.M. and its units must necessarily be oriented to promotion of research day development and activities conducive to the same, and as such any administrative decision in the matter of granting approval to the deputation of Scientist to attend the international conferences, cannot be taken dehors the consideration of asefulness of deputation to such conferences, particularly when the difficulty of foreign exchange component no more survived because of petitioner's undertaking to solve the same. It was in these circumstances incumbent on the Director, I.T.R.C. to have submitted to the C.S.I.R. the case of the petitioner for approval of his deputation in the changed circumstance upon the difficulty of foreign

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exchange having been overcome at the instance of the petit ioner.

The petitioner was again invited in the year 1992 by the Organisers of the 5th International Conferences on 'Wickle Bio Chemistry Technology and Ecological Issues' and to participate in the said conference to be held from 1992. The bentuzie number deputation proposal propo the respondents on 11.8.92 and the petitioner indicated in the said proposal that the organisers of the conference had agreed to pay the total of \$ 1200 towards air fare, registration fee, accommodation, meals, initially which was enhanced to \$ 1500 (equivalent to 3 37,500) which amounted to 58% of the total expenditure of 1s 64,350/ and as such remaining palance amount of Es 26,850/- i.e. 42% of the total experiture was required to be met by the C.S.I.R.

- As no communication regarding approval or 17. otherwise of the petitioner's deputation proposal was received by the petitioner and since the requirement of guidelimes 1.4.1 relating to deputation in International conference was fulfilled the petitioner, in anticipation of approval proceeded on 7.9.92 to Canada to untend the conference to be held from 7.9.92.
- 18. After attending the conference the positioner returned from Januda and came to know on 26.9.92 that the respondents sent a lengram at his residence rejecting sanction to the proposer of the petitioner for deputation to Canada conference

during 7th to 11th September, 1992, vide Annexure-3 to thepetitioner. The telegram was sent on 26.9.92 when the petitioner was in Canada.

The petitioner has submitted that as per para 1.4.1 of the revised guidelines on the subject of deputation abroad for participating inInternational Confernce, it has been provided that the proposals for participation will normally be considered where half of the expenditure is met by the Organisers of the Conference and /or National Sponsors has only to meet the rest C.S.I.R. the expenditure. Since in the case of petitioner, the rquirement of the said guideline contained in para 1.4.1 thereof was fulfilled, he was entitled to be normally considered for deputation and since no decision of approval or otherwise in respect of the proposal for petitioner's deputation communicated to the petitioner, even though he waited for communication till the last date beyond which it would have been too late to proceed for attending the conferences, the petitioner was not unjustified in deciding toproceed for attending the conferences on normal and reasonable expectation of approval of his deputation proposal. It has been averred by the petitioner that the petitioner proceeded as it was the practice that the amount is being paid even afer return from the conference and this averment has not been specifically denied in the Counter Reply.

20. the respondents appear to have taken the decision of non-approval belatedly and no reason for not according approval has been disclosed in the

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telelgrphic communication. The non-disclosure of the reasons, in the circumstance, takes in element of arbitrariness and is not in consonance with fairness which is normally expected in an organisation primarily committed to the advancement of Research and Development.

21.We have heard the learned counsel the having considered parties and the circumstances as appearing on record, in respect of proposals for deputation of the petitioner attend the conferences in Edinburgh and Italy in the year 1991, as well as in respect of International Conference in Canada in the year 1992, we are of the opinion tht the petitioner is not to blame for having attended the conference, in 1991 as well as in 1992. So far as participation of the petitioner in the year 1991 is concerned, approval on account of foreign exchange problem was liable to be considered for review by the C.S.I.R. upon the petitioner's representation informing the solution to the problem and | the Director, respondent No. 1 was not right in reiterating the non_approval without submitting the case of the petitioner to the C.S.I.R for review in the light of the new circumstance of the petitioner having offewred to overcome the difficulty of foreign exchange.

22. However, since the petitioner had in his letters dated September, 12, 1991 and September 13, 1991 addressed to the Director(Document No. 5 dated September 12, 1991 and document No. 7 dated

September, 13, 1991 filed with the counter reply of

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the respondents) stated thathe proposed to meetthe exchange foreign component himself and the petitioner has also met the same it is open for the r the payment of a sum of Rs respondents to consider 4956 for meeting foreign travel expenditure can be sanctioned to him not. Tn or any event cannot be penalised the petitioner for participated in conference by offering solution to the problem of foreign exchange which was the real his fetter in the way of proceeding participation and which also appears to be the real reason for not approval, the petitioner's deputation to the conference in the first instance.

23. As regards the petitioner's participation in the conference in the year 1992, pending expected approval of the proposeal for deputation to the conferences, the petitioner cannot be held guilty for having proceeded and not waited even after last date rendering the proposal infructuous. The postevent non approval in this respect of deputation for petitioner's participation in the conference in Canada in the year 1992, without assigning any valid reason, cannot be allowed to militate against the legitimate claim of the petitioner in respect of balance financing required to be done by the C.S.I.R.

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24. Accordingly, allowing this petition partly, we direct the respondent C.S.I.R to re-consider the case of the petitioner for according ex post facto approval to his deputation for the conferences attended by him in 1991 in the light ofthecircumstance that thepetitioner had solved the problem of foreign exchange by offering to meet the

foreign exchange element himself and thereafter to consider whether or not a sum of Rs 4956/- for meeting foreign exchange travel expenditure is payable to him.

25. As regards the petitioner's claim in respect of participation in conference in Canada in 1992 we hereby set aside the ex-post facto non-approval communicated to the petitioner in respect of his deputation proposal on the ground of arbitrariness and direct the respondents to reconsider and decide the question of payment to the petitioner of the balance amount of 42% of the total expenditure which was required to be met by the C.S.I.R. as per guidelines. The compliance of this order shall be made by the respondents within two months of the date of communication of this order to them.

this case, we

Before we part with

express ourselves on the disciplinary action initiated against the petitioner for having proceeded abroad to participate in the conferences both in 1991 and 1992 in the absence of approval of C.S.I.R. before his depature. As is clear from the objects of the C.S.I.R, it is an organisation vitally concerned with the promotional activitgies in the field of research and development, $oldsymbol{\mathcal{E}}$ onsistent with the said objects of the C.S.I.R, it is only reasonable to expect the scientific spirit and zeal on the part of scientists working in the C.S.I.R. its units for participation in and Science conferences on deputation. It would be legitimate to think that the organisation of the C.S.I.R. and its units would have a liberal approach in pursuing promotional activities in the field of Scientific Research and Development since both the organisations and its scientists are engaged in the

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common object of research promotional activities. As such in the background of the invitation to the petitioner to attend the conference andthe offer of adequate soponsorship in respect the petitioner's deputation proposal for attending the conference the petitioner's decision to proceed to the conference after waiting for approval of C.S.I.R. till the last moment and in anticipation of the said approval, in the circumstances, narrated hereinabove, may have question of consideration the bearing on financial grant by the C.S.I.R. to the petitioner but the C.S.I.R. switching over to an attitude of punishing the petitioner and taking disciplinary action against the scientist for proceeding in anticipation of the approval in the circumstances, is something which does not appear warranted in the circumstances, as it would result in dampening scientific spirit and loss of initiative, which is not conducieve to the research-oriented functioning of the organisation and in a way self-destructive its objects. It is not the case of respondents that the instant case is one where the petitioner was adjudged and informed beforehand as a preson not fit to attend the conference scientific considerations so as to impute to him an act of having induldged inwasteful expenditure and non-promotional activity in the fieldof scientific research.

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In the light of the discussion aforesaid, initiation of the disciplinary proceedings against the petitioner in the face of non-speaking order of non-approval by the C.S.I.R., cannot be held to be

valid or justified in the circumstances, and the same in our opinion is liable to be dropped.

28. This petition is accordingly disposed of with no order as to costs.

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ADMN. MEMBER

LUCKNOW: Dated: 5-5-94

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VICE CHAIRMAN